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O.A. No.88/2010

ORDER DATED 22<sup>nd</sup> OF FEBRUARY, 2012

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&  
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

.....  
Heard Sri K. Mohanty, Ld. Counsel appearing for the applicant and Sri T. Rath, Ld. Counsel appearing for the Respondents/Rlys.

2. During the course of hearing it was submitted by Sri Rath that the two scales i.e, ECRC-I (Rs.5000 - 8000/-) and CRS-II (Rs.5500-9000/-) have been merged together to form one scale of pay of Rs.5500-9000/- w.e.f. 01.01.2006. Accordingly, the applicant has already been given the benefit of this merged higher scale i.e., Rs.5500-9000/- w.e.f. 01.01.2006. As a result, the applicant's salary has been fixed retrospectively in the scale of pay of Rs.5500-9000/- w.e.f. 01.01.2006. In view of this the question of promotion has become redundant as the applicant has got the benefit of pay scale in the promotional hierarchy, even prior to the date claimed in the Original Application.

Ld. Counsel for the applicant after going through the RBE No.134 dated 14.09.2010 submits that in view of the position explained in the counter filed by the Respondents, the grievance of applicant has already been redressed and there remains nothing further to be adjudicated in this O.A. Accordingly, this O.A. is disposed of as infructuous.

  
JUDL. MEMBER

  
ADMN. MEMBER